

[Shri Tandon]

equivalent was available, it had to coin a new term of to give a term already existing a new but closely allied meaning.

The Committee regarded it as essential that the terms relating to Law, Parliament and Administration should, as far as possible, be common to the languages specified in the Eighth Schedule of the Constitution. The Committee has, therefore, in fixing the Hindi equivalents, endeavoured to evolve a terminology which may be assimilated in all the languages of the country.

The Committee has generally tried to fix equivalents which are current in Hindi. At the same time, it has drawn upon the regional languages also for appropriate terms. Terms of long historical standing have sometimes been taken from the *Arthashastra* of Kautilya, Gupta Inscriptions and Buddhist literature. Some English words which have become current in Hindi have also been retained. In accordance with the directive given in article 351 of the Constitution, we have generally drawn upon Sanskrit for the formation of new terms.

We have tried to make a start with about 20,000 terms. The Committee recommends that these terms may be used by the Secretariats of the Lok Sabha and the Rajya Sabha and also by State Legislatures.

I, as the Chairman of the Committee, hope that the work which we have been able to do may prove fruitful for the future.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return

herewith the Appropriation Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1957, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1957, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

PUBLIC ACCOUNTS COMMITTEE

TWENTY-THIRD REPORT

Shri V. B. Gandhi (Bombay City—North): I beg to present the Twenty-third Report of the Public Accounts Committee on the Appropriation Accounts (Civil), 1952-53 and Audit Report, 1954—Part II and Audit Report (Civil), 1955—Part I.

12 hrs.

ESTIMATES COMMITTEE

FORTY-SIXTH, FIFTY-THIRD TO FIFTY-FIFTH AND SIXTIETH TO SIXTY-SIXTH REPORTS

Shri B. G. Mehta (Gohilwad): Sir, I beg to present the following Reports of the Estimates Committee.

Mr. Speaker: The hon. Member need not read them. He may say 'Seven Reports as mentioned in the Order Paper'.

Shri B. G. Mehta: There are eleven Reports. I beg to present the following Reports of the Estimates Committee:—

(1) Forty-Sixth Report on the Ministry of Defence Lands and Cantonments.

(2) Fifty-Third Report on the action taken by Government on the recommendations contained in the Seventh Report of the Estimates Committee.

(3) Fifty-Fourth Report on the Ministry of Defence, Ordnance Factories—Organisation and Finance.

(4) Fifty-Fifth Report on the Ministry of Defence, Ordnance Factories—Staff Matters and Training.

(5) Sixtieth Report on the Ministry of Transport—Motor Transport and Miscellaneous.

(6) Sixty-First Report on the Ministry of Transport—Inland Water Transport.

(7) Sixty-Second Report on the Ministry of Transport—Shipping (Part I).

(8) Sixty-Third Report on the Ministry of Defence—Training Institutions.

(9) Sixty-Fourth Report on the Ministry of Defence—Military Dairy Farms.

(10) Sixty-Fifth Report on the Ministry of Transport—Shipping (Part II).

(11) Sixty-Sixth Report on the action taken by the Government on the recommendations contained in the Eleventh Report of the Committee.

COMMITTEE ON PETITIONS

TWELFTH REPORT

Shri P. Subba Rao (Nowrangpur): Sir, I beg to present the Twelfth Report of the Committee on Petitions.

COMMITTEE ON ASSURANCES

FOURTH REPORT

Shri Raghavachari (Penukonda): Sir, I beg to present the Fourth Report of the Committee on Assurances.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

POLICIES WITH FINANCIALLY UNSOUND INSURANCE COMPANIES

Shri Feroz Gandhi Pratapgarh Dist.—West cum Rae Bareilly Dist.—East): Sir, Under Rule 216, I beg to call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The position of the policyholders in Insurance Companies which were found to be financially unsound and the action that the Insurance Corporation proposes to take in respect of such insurance policies.”

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): When the Life Insurance Corporation Bill was before Parliament, it was noticed that a certain number of insurers, whose business would be vested in the Corporation, were not solvent. Their liabilities, including the actuarial reserves under policies in force, were in excess of their assets. The financial position of some of these companies was so difficult that, owing to want of funds, they had not been paying the claims of their policyholders. Accordingly, power was reserved to the Life Insurance Corporation by Section 14 of the Life Insurance Corporation Act, 1956, to reduce the amounts of insurance under contracts of life insurance entered into before January 1956 by such insurers to the extent justified by their respective financial position. The Corporation has been examining the position